

**THE GAUHATI HIGH COURT AT GUWAHATI**  
*(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,  
MIZORAM AND ARUNACHAL PRADESH)*

**NOTIFICATION**

Dated Guwahati the 17<sup>th</sup> November, 2011

NO.HC.VII-408/2011/ 8880 /A. On his services being required by the Gauhati High Court, Guwahati, Hon'ble the Chief Justice (Acting) of the Gauhati High Court, in exercise of the powers conferred under Article 229 of the Constitution of India, has been pleased to appoint Shri Robin Phukan, Additional District and Sessions Judge, Cachar, Silchar, now working as Officer-on- Special Duty as well as Registrar (PM&P), Gauhati High Court, Guwahati, an Officer in Grade-I of the Assam Judicial service, against the newly created/sanctioned post of Court Manager, Gauhati High Court, Guwahati, vide Govt. letter NO. JDJ. 128/2011/39 dated 14.11.2011, in his Grade pay plus other allowances as admissible under the Rules with effect from the date of assuming the charge.

NO.HC.VII-408/2011/ 8881 /A. On his services being required by the Gauhati High Court, Guwahati, Hon'ble the Chief Justice (Acting) of the Gauhati High Court, in exercise of the powers conferred under Article 229 of the Constitution of India, has been pleased to appoint Shri Vinod Kumar Chandak, Deputy Registrar (Judicial-I), Gauhati High Court, Guwahati, now performing duties as Joint Registrar (Judicial-I), Gauhati High Court, Guwahati, an Officer in Grade-II of the Assam Judicial Service, against the newly created/sanctioned post of Joint Registrar, Gauhati High Court, Guwahati, vide Govt. letter NO. JDJ. 128/2011/39 dated 14.11.2011, in his Grade pay plus other allowances as admissible under the Rules with effect from the date of assuming the charge.

NO.HC.VII-408/2011/ 8882 /A. On his services being required by the Gauhati High Court, Guwahati, Hon'ble the Chief Justice (Acting) of the Gauhati High Court, in exercise of the powers conferred under Article 229 of the Constitution of India, has been pleased to appoint Shri Mridul Kumar Kalita, Deputy Registrar (G&C), Gauhati High Court, Guwahati, now performing duties as Joint Registrar (Judicial-II), Gauhati High Court, Guwahati, an Officer in Grade-II of the Assam Judicial Service, against the newly created/sanctioned post of Joint Registrar, Gauhati High Court, Guwahati, vide Govt. letter NO. JDJ. 128/2011/39 dated 14.11.2011, in his Grade pay plus other allowances as admissible under the Rules with effect from the date of assuming the charge.

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NO.HC.VII-408/2011/ 8883 /A. On his services being required by the Gauhati High Court, Guwahati, Hon'ble the Chief Justice (Acting) of the Gauhati High Court, in exercise of the powers conferred under Article 229 of the Constitution of India, has been pleased to appoint Shri Binod Kumar Chetri, Additional Chief Judicial Magistrate, Kokrajhar, now working as Officer –on-Special Duty, Gauhati High Court, Guwahati as well as performing duties as Joint Registrar (PM&P), Gauhati High Court, Guwahati, an Officer in Grade-II of the Assam Judicial Service, against the newly created and sanctioned post of Joint Registrar, Gauhati High Court, Guwahati, vide Govt. letter NO. JDJ. 128/2011/39 dated 14.11.2011, in his Grade pay plus other allowances as admissible under the Rules with effect from the date of assuming the charge.

NO.HC.VII-408/2011/ 8884 /A. On his services being required by the Gauhati High Court, Guwahati, Hon'ble the Chief Justice (Acting) of the Gauhati High Court, in exercise of the powers conferred under Article 229 of the Constitution of India, has been pleased to appoint Darak Ullah, Additional Chief Judicial Magistrate, Jorhat, now working as Officer –on-Special Duty, Gauhati High Court, Guwahati as well as performing duties as Joint Registrar (Vigilance & Estt.), Gauhati High Court, Guwahati, an Officer in Grade-II of the Assam Judicial Service, against the newly created and sanctioned post of Joint Registrar, Gauhati High Court, Guwahati, vide Govt. letter NO. JDJ. 128/2011/39 dated 14.11.2011, in his Grade pay plus other allowances as admissible under the Rules with effect from the date of assuming the charge.

By Order,  
Sd/- Dr. (Mrs.) I. Shah,  
**REGISTRAR GENERAL**